

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE PREM NARAYAN SINGH

ON THE 10th OF JUNE, 2024

MISC. CRIMINAL CASE No. 21206 of 2024

BETWEEN:-

**MANOHAR S/O BHAGWAN SINGH, AGED ABOUT 56
YEARS, OCCUPATION: LABOUR PANDEYDEH, P.S.
MADHUPUR DISTRICT DEVGARH (JHARKHAND)
(JHARKHAND)**

.....APPLICANT

(BY SHRI PARAKRAMSINGH CHOUHAN - ADVOCATE)

AND

**THE STATE OF MADHYA PRADESH STATION HOUSE
OFFICER THROUGH POLICE STATION JAORA DIST.
RATLAM (MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI KAMAL TIWARI - GOVT. ADVOCATE)

*This application coming on for admission this day, the court passed the
following:*

ORDER

This is first bail application filed on behalf of the applicants under Section 438 of Cr.P.C. for grant of anticipatory bail in connection with Crime No.306/2016 registered at Police Station Jaora, District Ratlam for the offence under Sections 420 of IPC.

2. At the very outset, counsel for the applicant submits that the petition may kindly be disposed off with a direction to the Investigating Agency to comply with the directions passed by Hon'ble Apex Court in the case of [Arnesh Kumar vs. State of Bihar & another [(2014) 8 SCC 273].

3. At the request of counsel, matter has been considered.

4. In view of above, present M.Cr.C. is disposed of with a direction to the police authorities to comply with the directions passed by Hon'ble Apex Court in the Case of **Arnesh Kumar (supra)** in accordance with law.

5. With the aforesaid direction, without commenting anything on the merits on the bail petition, the petition is disposed of.

(PREM NARAYAN SINGH)
V. JUDGE

Shilpa

